

Through Video Conference via Cisco WebEx.
CBI Case No. 103/2019
CBI v. Ashwani Sharma & Ors. (Shri. Ram Dev CGHS).

13.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI.

Proceedings against accused No. 2 stand abated vide order dated 18.12.2013.
Accused Nos. 12 & 13 have already been discharged vide order dated 02.02.2019.

None for accused Nos. 3, 4, 8, 9 & 10.

Dr. Sushil Kumar Gupta, counsel for accused Nos. 1, 5, 6 & 7.

Sh. Bhavtosh Sharma, counsel for accused No. 11.

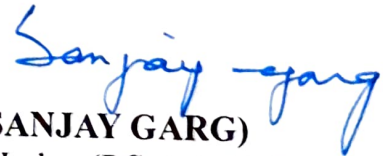
Sh. Gaurav Aggarwal, counsel for accused No. 14.

The matter is at the stage of prosecution evidence.

In view of the office order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, the matter be re-listed on **04.09.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/13.08.2020.